

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1217/(MAH)/2017


CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017

NAME OF THE PARTIES: Jigar Chheda Sole Proprietor of Divya Construction  
V/s.  
Kumar Builders Mumbai Realty Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Bankim Ganga	Advocate	

**COMMON ORDER**

**C.P. No. 1216/I&BP/NCLT/MB/MAH/2017**

**C.P. No. 1217/I&BP/NCLT/MB/MAH/2017**

1. The Learned Representative for the Petitioner is present.
2. Form 5 dated 19.07.2017 is on record.
3. No one is present from the side of the Debtor.
4. The Petitioner is directed to propose the name of the IRP.
5. He is also directed to communicate the Debtor the next date of hearing.
6. The matter is now listed for hearing on **9<sup>th</sup> August, 2017.**

**Dated: 21.07.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**